



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ११, अंक २८]

सोमवार, ऑगस्ट ११, २०२५/श्रावण २०, शके १९४७

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ४३

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले

(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)

वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),

जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

ORIGINAL SIDE

NOTIFICATION

No. G/Amend/1231.—In exercise of the powers conferred Under Article 229 of the Constitution of India and under Section 122 of the Code of Civil Procedure, 1908, the Honourable the Chief Justice and Judges of the Hon'ble Bombay High Court is hereby pleased to direct that the following amendments shall be made to the "Bombay High Court Original Side Rules, 1980".

1. In proviso (1) to Rule 656 of Chapter XXXV of the Principal Rules, insert "or Circuit Bench at Kolhapur" after the words Panaji-Goa Benches, and insert "or Kolhapur" after the words Panaji-Goa wherever it appears in the said proviso.

2. In proviso (1) to Rule 670 of Chapter XXXVI of the Principal Rules, insert "or Circuit Bench at Kolhapur" after the words Panaji-Goa Benches, and insert "or Kolhapur" after the words Panaji-Goa wherever it appears in the said proviso.

3. In proviso (1) to Rule 682 of Chapter XXXVII of the Principal Rules, insert "or Circuit Bench at Kolhapur" after the words Panaji-Goa Benches, and insert "or Kolhapur" after the words Panaji-Goa wherever it appears in the said proviso.

4. In proviso (1) to Rule 694 of Chapter XXXVIII of the Principal Rules, insert "or Circuit Bench at Kolhapur" after the words Panaji-Goa Benches, and insert "or Kolhapur" after the words Panaji-Goa wherever it appears in the said proviso.

5. In proviso (1) to Rule 706 of Chapter XXXIX of the Principal Rules, insert "or Circuit Bench at Kolhapur" after the words Panaji-Goa Benches, and insert "or Kolhapur" after the words Panaji-Goa wherever it appears in the said proviso.

(१)

6. After Proviso (iii) and before sub Rule (2) of Rule 1004 of Chapter LVI of the Principal Rules, add new Proviso (iv) as under :

(iv) Provided that References and Applications arising in the judicial Districts of Kolhapur, Ratnagiri, Satara, Sangli, Sindhudurg and Solapur which lie to the High Court at Bombay, shall be presented to the Additional Registrar at Circuit Bench of Kolhapur and shall be disposed of by the Judges sitting at the Kolhapur.

Provided further that the Chief Justice may, in his discretion, order that any case arising in any such District shall be heard at Bombay.

7. After (2) (a) of Rule 1004 of Chapter LVI of the Principal Rules, add (2)(aa) as under :

“(2) (aa) References and Applications filed at Bombay prior to 18th August 2025, may be transferred for hearing and final disposal to the Circuit Bench at Kolhapur, provided the Advocate or the party concerned obtains an Order from the Court to that effect”.

8. In (e) of Rule 1030 of Chapter LVIII of the Principal Rules, insert “comma (,)” after the word “Aurangabad”, and substitute “or Goa” with “Kolhapur or Goa”.

9. In Paragraph 2 of Rule 4 in Appendix II of the Principal Rules, insert “comma (,)” after the word “Osmanabad” and substitute “and Parbhani” with “Dhule and Parbhani”.

10. In Paragraph 3 of Rule 4 in Appendix II of the Principal Rules, after the words “Election Petitions arising from the”, insert “Judicial Districts Kolhapur, Ratnagiri, Satara, Sangli, Sindhudurg and Solapur shall be presented at Circuit Bench at Kolhapur”.

11. In Clause (b) of Rule 23 of Appendix II of the Principal Rules, insert after the words office address in Bombay “and Advocates filing their Vakalatnamas in Petitions filed at Aurangabad, Goa and Circuit Bench at Kolhapur shall give their office addresses at Aurangabad, Goa and Circuit Bench at Kolhapur as the case may be”.

High Court of Judicature at Bombay,
Dated this 11th day of August, 2025.

SAMEER S. ADKAR,
Registrar General.